

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4472
ANSWERED ON:21.02.2014
MINING LEASE FOR IRON ORE
Biju Shri P. K.

Will the Minister of MINES be pleased to state:

- (a) whether the Government has allotted/granted any iron ore mines to the private and public sector companies in the past;
- (b) if so, the details of the mining leases for iron ore granted to the private and public sector companies during each of the last three years and the current year, State/UT-wise; and
- (c) the details of revenue generated or royalty collected from those companies during the said period, State/UT-wise?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

- (a) As per the provisions of the mines and Minerals (Development and Regulation) (MMDR) Act, 1957, State Government are empowered to grant mining leases for all minerals. However, prior approval of the Central Government is required for granting mineral concessions in respect of minerals specified in Parts 'B' and 'C' of the First Schedule to the MMDR Act, 1957, including iron ore.
- (b) As per the information received from the Indian Bureau of Mines (IBM), the details of mining leases for iron ore granted to private and public sector companies during the last three years and the current year is given at Annexure-I.
- (c) The information regarding revenue generated from mines is not centrally maintained. However, the details of royalty collected by the State Governments in respect of iron ore for the years 2010-11 to 2012-13 as informed by IBM is given at Annexure-II.